

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OM SHAKTHI RENERGIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	OM SHAKTHI RENERGIES LIMITED
2.	Date of incorporation of corporate debtor	02-02-1995
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN No. U40109TG1995PLC019354
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No. 8-2-293/52/DKN/2, Road No. 51, Jubilee Hills, Hyderabad Hyderabad TG 500033. H. No. 8-2-684/3/15, Bhavani Nagar, Road no. 12, Banjara Hills, Hyderabad - 500034
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 16.09.2019 Receipt of order: 18.09.2019
7.	Estimated date of closure of insolvency resolution process	13.03.2020 (180 days from the date of commencement of CIRP i.e 16.09.2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chillale Rajesh IBBI/IPA-001/IP-P00699/2017-2018/11226
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-421, Western Plaza, O. U. Colony, H. S. Darga, Hyderabad 500 008. Telengana chillalerajesh@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-421, Western Plaza, O. U. Colony, H. S. Darga, Hyderabad 500 008. Telengana chillalerajesh@yahoo.co.in
11.	Last date for submission of claims	02.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of Om Shakthi Renergies Limited on 16.09.2019 vide its order CP (IB) No. 277/9/HDB/2019

The creditors of Om Shakthi Renergies Limited are hereby called upon to submit their claims with proof on or before 02.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 20.09.2019
Place: Hyderabad.

Rajesh Chillale
Interim Resolution Professional
IBBI/IPA-001/IP-P00699/2017-2018/11226
Om Shakthi Renegies Limited